

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi

O.A. No. 55/2023

Padma Kodali

Applicant

Vs.

Central Pollution Control Board & Anr.

Respondents

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2.	Annexure-I: Copy of the Hon'ble NGT Order dated 06.02.2023.	
3.	Annexure-II: Copy of compliance status of conditions stipulated in EC granted to M/s Saivijay Pragati Steel Udyog Pvt Ltd.	
4.	Annexure-III: Copy of letter dated 08.03.2023 issued by State Wetland Authority, Bengaluru.	
5.	Annexure-IV: Copy of letter dated 24.03.2023 from Assistant Executive Engineer, PRE-Sub Division, Hospet.	
6.	Annexure-V: Copy of letter dated 30.03.2023 from Assistant Director of Department of Land Records, Hospet.	

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Central Pollution Control Board

Delhi-110032

Date: 28.04.2023

Place: Delhi

JOINT COMMITTEE REPORT

**in Compliance to
Directions of the Hon'ble National Green Tribunal,
New Delhi
(in the matter of O. A. Nos. 55/2023)**



April, 2023

**CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, Forest and Climate Change
Govt. of India**

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**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NGT(SZ)
IN THE MATTER OF O.A NO 55/2023 REGARDING DISTANCE FROM
CATCHMENT AREAS/ZONES OF INFLUENCE OF WATER BODIES 'HEERE-
KERE' AND 'HOSAKERE' IN BASAVANADURGA, HOSPETE, VIJAYANAGARA
DISTRICT, KARNATAKA AS ECO SENSITIVE AREA AND RESTRICTING
ESTABLISHMENT OF INDUSTRIES OR CRUSHERS**

1. PREAMBLE

Hon'ble NGT, Principal Bench, New Delhi vide order dated 06/02/2023 in the matter of OA No. 55/2023 filed by Smt Padma Kodali regarding '**Distance from catchment areas/zones of influence of water bodies 'Heere-kere' and 'Hosakere' in Basavanadurga, Hospete, Vijayanagara District, Karnataka as eco sensitive area and restricting establishment of industries or crushers'**', issued following directions:

" We have heard the applicant in person, ignoring the technicality of procedure that instead of filing a separate application, remedy of the applicant was to file objections to the report. Objection of the applicant is that the steps suggested are inadequate to meet the need for environmental compliances and only remedy is to close the said industries.

6. We are unable to accept the submission of the applicant but we direct that apart from taking the steps suggested, there is need for further surveillance and monitoring. Compliance status may be duly verified by the same joint Committee within one month and further report about status of compliance be filed with the Registrar General, NGT within two months ..."

CPCB, Bangalore and State Wetland Authority, Karnataka are Nodal Agencies for compliance.

Also, Hon'ble NGT (SZ), Chennai vide order dated 13.03.2023 in the matter of O.A No. 13/2020 & 14/2020 mentioned that,

"... In this regard, it is brought to our notice that the very same applicant has filed yet another application as Original Application No.55 of 2023 (PB) [Padma Kodali Vs. Central Pollution Control Board & Anr.] before the Principal Bench for the very same

relief and on 06.02.2023, the following orders were passed by the Principal Bench, based on the Joint Committee report ...

3. As already the Principal Bench has directed the surveillance and monitoring by the same Joint Committee, the same will ensure to the compliance of the orders passed in these applications also.

4. In view of the above, both these Original Applications [O.A. Nos. 13 & 14 of 2020 (SZ)] are closed.”

2. COMPOSITION OF THE JOINT COMMITTEE

In compliance to the Hon'ble NGT Order dated 06.02.2023, the joint committee for investigating the matter comprises of members from National Wetland Authority, MoEF & CC, State Wetland Authority, District Magistrate, SEIAA, KSPCB and CPCB are given as below;

S.No	Name of Official	Role in the Joint Committee	Representing Department / Organization
1.	Sh Rajasekhar Ratti, Sc D	Member, National Wetland Authority	Ministry of Environment, Forest & Climate Change, Jor Bagh, New Delhi – 110 001.
2.	Sh Suresh Kumar Adapa, Sc E	Member, Ministry of Environment, Forest & Climate Change	Integrated Regional office, Ministry of Environment, Forest & Climate Change, 4 th Floor, E & F – Wings, Kendriya Sedan, 17 th Main Rd, II Block, Koramangla – 560 034
3.	Smt Anuradha G, KAS, ADC	Member, ADC, Vijayanagara District, Government of Karnataka	District Magistrate, Vijayanagara District, Government of Karnataka
4.	Sh Doddashanaiah,	Member, Karnataka State	Zonal Office, Karnataka

	Senior Environmental Officer	Pollution Control Board	State Pollution Control Board, Ground Floor, Plot No.597 P, Ward No - 25, 4th Main Near Dr Vishnuvardhan Park, Kuvempu Nagar, Ballari-583 104
5.	Sh Kiran Kumar B S, Scientific Officer	Member, State Environment Impact Assessment Authority (SEIAA)	Department of Forest, Environment, Ecology, 7 th Floor, 4 th Gate, M.S Building Bangalore-560001
6.	Smt P K Selvi, Scientist E	Member & Nodal Officer I , Central Pollution Control Board	Central Pollution Control Board, Nisarga Bhawan, A-Block, 1 st & 2 nd Floors, Thimmaiah Road, 7 th D Main, Shivanagar, Bengaluru – 560 079
7.	Sh Suhas H S, Scientific Officer	Member & Nodal Officer II , State Wetland Authority	Department of Forest, Environment, Ecology, 7 th Floor, 4 th Gate, M.S Building Bangalore-560001

3. MEETINGS OF THE JOINT COMMITTEE

The Joint Committee held its first meeting on 06th March 2023 with members of the committee through video conferencing. The Committee discussed about the issues raised by the applicant, recommendations of Joint Committee in OA No 13/2020 & 14/2020, details of the project proponent located in Hospete, Vijayanagara District, details of water body (Gollarahalli kere) and Notification status of the water body - Gollarahalli kere etc. with reference to the Wetlands (Conservation and Management) Rules, 2017.

Subsequently, the second meeting of the Joint Committee was held on 20.03.2022. The members and invitees were apprised that the status of notification of Gollarahalli lake as wetland to be discussed with the Additional Deputy Commissioner, Vijayanagara. It was also discussed

that information related to compliance made by industries located in the vicinity of Here kere, review of EC/Consent status issued to the two industrial units, ambient air quality, lake water quality, noise levels shall be monitored during the visit between 24-25 March, 2023.

4. SITE INSPECTION OF THE JOINT COMMITTEE

The committee visited the site under investigation during 24-25th March, 2023 in compliance to the Hon'ble NGT Order dated 06.02.2023. M/s Sree Sai Industries, Haruvanahalli, Hosapete, Vijayanagara District and M/s Sai Vijay Pragati Steel Udyog Private Limited, N C Colony, Hospete were inspected for verification of compliance of recommendations of joint committee. The ambient air quality, lake water quality and noise levels were monitored in the area under investigation by CPCB and KSPCB.

On 24.03.2023, Smt Anuradha G, KAS, ADC, Vijayanagara along with Joint Committee inspected the site i.e. industries, lake and discussed about the status of compliance on the recommendations of the joint committee with respect to notification of Gollarahalli lake, District Environment Plan and survey of the lake area for High Flood Level / buffer zone. It was informed that the survey of lake area shall be carried out by Revenue Department and details of HFL shall be demarcated by Panchayat Raj Engineering Department, Vijayanagara district. The following members of joint committee and officials from the concerned line departments of Vijayanagara district were also present during the inspection;

S.No	Name of the Official	Department
1.	Sh Suresh Kumar Adapa, Sc E	MoEFCC, IRO, Bengaluru
2.	Sh Doddashanaiah, SEO (Incharge)	RO, Bellari
3.	Smt P K Selvi, Sc E	CPCB, RD, Bengaluru
4.	Sh Kiran Kumar B S, SCO	SEIAA, Department of Environment & Ecology, Bengaluru
5.	Sh Suhas H S, SCO	State Wetland Authority, Department of Environment & Ecology, Bengaluru
6.	Sh Andana Gowda D	Revenue Inspector, Revenue, MM Halli

7.	Sh B Manjula	DDA, Hospet
8.	Sh Manjesh J	ADLR, Hospet
9.	Sh N E Honnuappa	Dy. RFO
10.	Sh M Jilan	PDO
11.	Sh Laxmikanth D	AD, ZP
12.	Sh T Devdas	EE, MI & GWD

4.1 Description of the area under investigation

The area under investigation include Here Kere located in Basavanadurga, Hospete, Vijayanagara district and nearby industries. The total area of the lake is estimated as 102.05 Acres. The lake is habitation for flocks of birds and swamps. The water is used for irrigation purpose. The lake falls under the jurisdiction of Panchayat Raj, Sub-division, Hospet. The photographs of the lake taken during the visit is shown as **Figure 1**.





Fig 1. Here Kere location details



Figure 2. Joint Committee Visit to industrial area and Here kere lake, Basavanadurga, Hospete in presence of ADC

The joint committee as shown in figure 2 visited the area and inspected two industries located towards west side of Here kere. The details of the industries, distance and location are given below at Table 1:

Table 1. Description of Industries located near Here Kere

S. No	Name of the Industry	Product, TPD	Direction	Status of the industry
1.	M/s Sai Vijay Pragati Steel Udyog Private Limited	Sponge iron- 100 TPD	South- East	Under operation since 2009

2.	M/s Sree Sai Industries	Granulated Blast Furnace Slag (GGBS) - 20000 TPA	East	Under operation since 2019
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The above industries are located in the west of the Here Kere Lake. Google imagery depicting the above details is given at **Figure 3**.

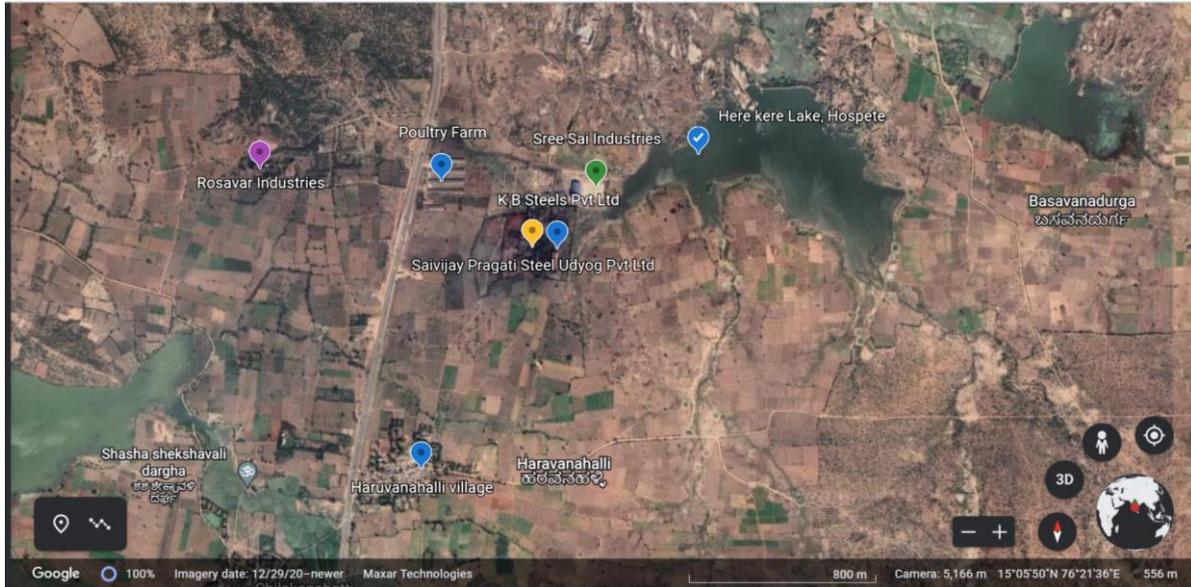


Figure 3. Google Earth Map showing Lake and Industries in Haruvanahalli, Hospete, Bellary

5. STATUS OF COMPLIANCE OF THE RECOMMENDATIONS OF THE JOINT COMMITTEE

In compliance to the Hon'ble NGT Order dated 06.02.2023 in O.A No. 55 of 2023, the Joint Committee inspected the site and verified the compliance status of the recommendations of earlier Joint Committee in the matter of O.A No. 13/2020 & 14/2020. The Status of compliance are given as below;

5.1 Compliance Status of M/s Sree Sai Industries Pvt Ltd

M/s Sree Sai industries located at Sy no 36-C1, 36-C2, Haruvanahalli Village, Mariyammanahalli Hobli, Hospete, Ballari established with an extent of 6.21 Acres of land allotted by KIADB vide letter no. KIADB/HO/Allot/SUC-22926/2812/2020-21 dated 22.07.2020. The industry obtained Consent to Establish vide Consent Order No. CTE-315040 dated 26/09/2019 followed by

Consent to Operate vide Consent Order No. AW-322582 dated 30/12/2020 with validity up to 30/09/2030.

The industry had obtained EC from SEIAA dated 11.12.2019 for establishment of cement grinding unit with capacity of 60,000 MTPA. Whereas, it was found that no cement grinding unit was established and presently, GGBS manufacturing unit is under operation. It was also observed that the unit did not submit any status report with respect to establishment of cement grinding unit to MoEFCC and SEIAA. The joint committee informed the unit to submit the status report regularly to concerned statutory authorities.

The industry is involved in manufacturing Ground Granulated Blast Furnace Slag (GGBS) with installed capacity of 20000 TPA. The raw material is slag generated from Steel industries namely, M/s SLR Industries and M/s Kalyani Steel industries. The process involves solar drying of slag (15 % moisture) to remove moisture, grinding of slag (< 44 microns) in Ball mill and sieving to get uniform sized particles. The final product is pneumatically transferred to silos (closed vertical storage facility), loaded into tanker lorry and sent to the Ready-Mix Concrete (RMC) plants for using in place of sand. The Operational Capacity of the industry with Ball mill, Separator and Silos is 80 Tonnes/day. The process is batch and operates for about 20 hrs/day.

Ambient air quality and noise levels were monitored near the premises during 24th -25th Mar, 2023 by CPCB and KSPCB. The status of compliance to the recommendations of the joint committee by M/s Sree Sai Private Limited is provided as table 2 below.

Table 2. Status of Compliances to the Recommendations of the Joint Committee by M/s Sree Sai Private Limited

SI No	Recommendations of the Joint Committee	Status of Compliances	Compliance
1.	As a short-term measure, Project Proponent (PP) should provide wind barrier of least 15 ft height all around the unloading area and drying yard.	Project proponent partially provided wind barrier of height 15 feet around unloading area and drying yard.	Partially complied. There is scope for improvement by raising the height of the wind barriers on all sides.
2.	Project Proponent (PP)	No storage of materials near compound wall was found	Complied.

	should restrict the maximum height of storage of materials below 12 m [should always be 1 m less than the height of the barrier]	during visit.	
3.	As long-term measures, carry out plantation of at least three rows of tall growing / thick foliage tree saplings all along the compound wall.	No plantation around the compound wall was found as recommended by joint committee.	Not Complied. The unit was instructed to put three rows of plantations all along the compound wall / periphery.
4.	PP should carry out proper maintenance of machinery so as to reduce the noise level.	Ambient noise was found complying with the standards.	Further, the unit was informed to submit periodic noise monitoring reports to KSPCB.
5.	PP should provide and ensure the usage of personal protective devices i.e., earmuffs, ear plugs etc. by workers.	Provided to workers.	Complied.
6.	PP should collect the storm water from the open yard, pass through silt trap and use the clear water for plantation.	Not provided silt trap.	Not complied. The unit agreed to complete the same before monsoon.
	Other Observations	Fugitive emissions were observed from the process area.	The unit was informed to install dry fog system to control fugitives.

Photographs of the industry taken during the visit is given as **Figure 4**.



i. Process of Slag grinding in Sree Sai industries



ii. No storage of slag alongside Compound and no green belt found



iii. Fugitives observed during operation of Ball mill

Figure 4. Photographs of M/s Sree Sai industries during Joint Committee inspection

5.2 Compliance Status of M/s Saivijay Pragati Steel Udyog Pvt Ltd

M/s Sai Vijay Pragati Steel Udyog Private Limited located in Sy No 34/4C, 37/A and 37/B, Haruvanahalli village, Hospet Taluk, Ballari established with an extent of 9.81 Acres of land. The industry has obtained Combined Consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981 vide Consent Order No AW-327109 dated 28/09/2021 with validity till 30/06/2026. The industry manufactures Sponge Iron of 30,000 MTPA (50 TPD x 2 kilns) and Dolochar (by-product) of 6,750 TPA.

The unit was operating during the joint committee visit on 24.03.2023. On the day of inspection both the Kilns (50 x2 TPD) was operational. The industry is involved in

manufacturing of sponge iron by beneficiation of iron ore, coal and dolomite in Rotary kiln furnace at 1100 °C. The beneficiated form of ore is cooled using cooler with water consumption at 10 KLD. The process is continuous with generation of dolochar and charcoal as by products. Emissions from the Rotary kilns are connected to Bag Filter followed by ESP. The industry has developed green belt to an extent of 3 acres.

Ambient air quality and noise levels were monitored near the premises during 24th -25th Mar, 2023 by CPCB and KSPCB. The status of compliance to the recommendations of the joint committee by M/s Saivijay Pragati Udyog Steel Pvt Ltd is provided as table 3.

Table 3. Status of Compliances to the Recommendations of the Joint Committee by M/s Saivijay Pragati Udyog Steel Pvt Ltd.

SI No	Recommendations of the Joint Committee	Status of Compliances	Compliance
1.	The unit should provide proper wind barrier along the compound wall near the material storage.	Wind barriers above compound wall provided.	Partially complied. There is scope for improvement by raising the height of the wind barriers on all sides.
2.	The unit should reduce the height of storage; the maximum height of storage of materials shall always 1 meter less than the height of the wind barrier.	The unit has stored all the materials less than the height of wind barrier.	Partially complied. There is scope for improvement.
3.	As long-term measures, carry out plantation of at least three rows of tall growing / thick foliage tree saplings all along the compound wall.	The unit has planted 2000 saplings during July & August 2022 all along the compound wall and all along the approach road. The unit agreed to plant more saplings during this monsoon of 2023.	Complied. There is scope for continual improvement.
4.	The unit should provide fixed / permanent water sprinkling arrangement / canon at the storage areas.	The unit has provided water sprinklers by the conveyor belts and also has fixed / arranged few water sprinklings at the storage areas.	Compliance required on a continuous basis. The unit shall ensure additional sprinkling / dust suppression arrangements especially during summer months.
5.	The unit should take necessary action / corrective	The unit has arrested all the spillages and taking necessary	Compliance required on a continuous basis.

	measures for prevention of spillages from the conveyor and junction houses within two months.	actions to prevent spillages. It was informed that there is continuous cleaning and clearing as and when any spillages occur.	
6.	The unit should remove all the accumulated dust materials due to spillage within two months.	The unit has removed all the accumulated dust. As it is continuous process industry whenever there is accumulated dust.	Compliance required on a continuous basis.
7.	The unit should take measures to arrest the leakages from the existing conveyor belts.	The unit has arrested the leakages from the existing conveyor belts. The unit has provided canopy sheets throughout the conveyor systems.	Complied.
8.	The unit should explore the possibility of replacing existing conveyor to closed conveyor system.	The conveyor system is fully closed.	Complied.
9.	The unit should reduce the quantity of storage at the site.	The unit has dispatched almost 36000 Tons of Generated Iron ore fines from 01/04/2022 to 15/03/2023. The material stored at the site was about 15000-20000 Tons which is covered with Tarpaulins.	Compliance required on a continuous basis.
10.	The unit should improve water sprinkling system / frequency.	The unit is provided with water sprinklers by the conveyor belts. It has provided fixed as well as mobile water sprinklings at the storage areas and along the roads.	Complied.
11.	The unit should carryout fugitive emission monitoring every month and submit	Monthly monitoring report submitted to KSPCB.	Complied.

	report to KSPCB.		
12.	The unit should conduct ambient air quality monitoring at downwind direction of the project once in three months and submit report to KSPCB. The location shall be finalised in consultation with KSPCB.	KSPCB has conducted ambient air quality monitoring.	Complied.

Photographs of the industry taken during the visit is given as **Figure 5**.



i. Water sprinkling system in place



ii. Curtains placed at the storage house



iii. Storage of iron ore near compound wall



iv. Partial compound wall near the loading area by western gate



v. Three rows of plantation near compound wall



vi. Coverage of the stored iron ore and final product



vii. Air pollution Control Device

Fig 5. Photos of M/s Sai Vijay Pragati Steel Udyog Private Limited

The compliance status of conditions stipulated in EC granted for the industry was monitored by MOEFCC IRO Bangalore on 24.03.2023. The Compliance status found to be satisfactory based on the observations made on the day of inspection. Detailed report is enclosed as **Annexure II**.

6. MONITORING AND ANALYSIS OF THE AREA

6.1 Lake Water Quality Analysis: Water Quality Analysis

The lake water samples were collected from Here kere near M/s Sree Sai Industries P Ltd. and Hosa kere to analyze the surface water quality. The samples were assessed for its characteristics as per best use criteria classified by CPCB. The samples were collected at three locations in Hosa kere (01) and Here kere (02) on 24.03.2023 by CPCB and KSPCB. The analysis results are shown as Table 4 & 5 below;

Table 4. Water Quality Analysis results of Here kere, Hospete

S.No	Parameters	Sample 1	Sample 2 (outflow to agricultural land)
1.	pH at 25°C	8.0	7.8
2.	BOD at 27°C, mg/l	4.0	3.7
3.	TDS, mg/l	315	295
4.	TSS, mg/l	42	35
5.	COD, mg/l	30	25
6.	DO, mg/l	6.7	4.7
7.	TC, cfu	250000	760000
8.	FC, cfu	100	1800
9.	Conductivity at 25°C μ s/cm	481	480
10.	SAR	3.69	3.60
11.	Iron (Fe), mg/l	0.94	1.20
12.	Manganese, mg/l	0.20	0.26
13.	Calcium as Ca, mg/l	21.4	23.0
14.	Magnesium as Mg, mg/l	8.2	7.7
15.	Potassium, mg/l	2.5	2.5
16.	Na %	65.2	64.78

Table 5. Water Quality Analysis results of Hosa kere (Gollarahalli), Hospete

S.No	Parameters	Sample 1
1.	pH	7.8
2.	BOD at 27°C, mg/l	5.7
3.	TDS, mg/l	396
4.	TSS, mg/l	49.0
5.	COD, mg/l	40.0
6.	DO, mg/l	8.1
7.	TC, cfu	3,40,000
8.	FC, cfu	1000
9.	Conductivity at 25°C μ s/cm	580

10.	SAR	4.78
11.	Fe	4.06
12.	Manganese, mg/l	0.20
13.	Calcium as Ca, mg/l	24.6
14.	Magnesium as Mg, mg/l	6.0
15.	Potassium, mg/l	3.4
16.	Na %	71

The following are the findings of the analysis report;

- i. It was observed that the lake was inhabited by fishes and cattle egret birds. The lake water was used for irrigation by farmers of Basavanadurga village.
- ii. The concentration of DO was found > 4 mg/l in both the lakes. pH was in the range of 6.5 to 8.5.
- iii. The above tables reveal that the water quality of lakes is falling under the classification D of the Best Use Criteria of CPCB (fit for irrigation).
- iv. SAR was found to be 3.6 to 4.78 and EC was found to 480 to 580 $\mu\text{s}/\text{cm}$ which reveals that the irrigation water quality is rated as low in relation to its hazardous effects as per IS 11624 (1986).

The photographs of water sampling are provided as figure 6a & 6b below;

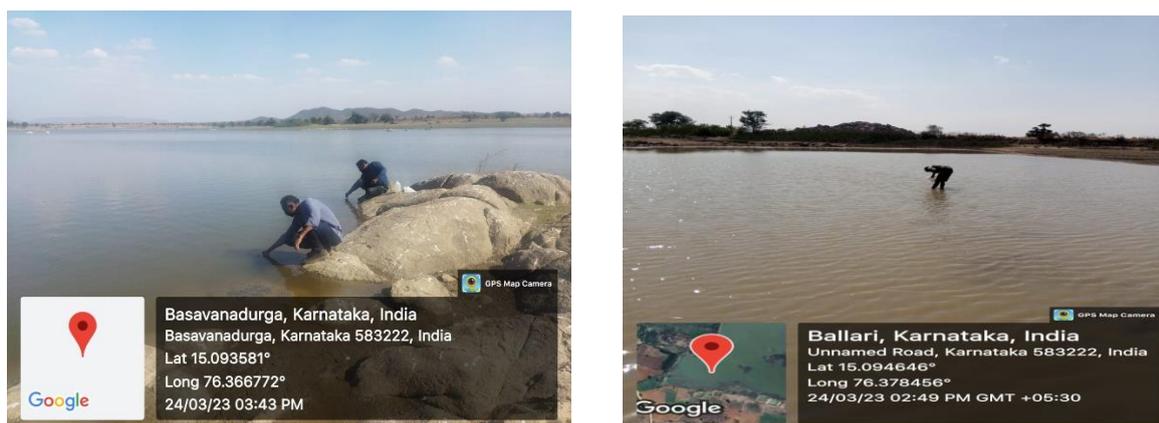


Figure 6a. Water Quality Sampling of Here kere & Hosa kere lake



Figure 6b. Location of Water Samples in Here kere and Hosa kere

6.2 Ambient Air Quality Monitoring:- Ambient Air Quality Monitoring near the industrial premises of M/s Sree Sai industries and M/s Sai Vijay Pragati Steel Udyog Private Limited, Bellary was carried out by CPCB and KSPCB. The results were found to be within the permissible limits notified under the Environment (Protection) Rules, 1986.

S.No	Parameters	Location 1 - Upwind of M/s Sai Pragati Steel Udyog P Ltd.	Location 2 – Downwind of M/s Sai Pragati Steel Udyog P Ltd. (Eastern side)	Location 3 - Downwind of M/s Sai Pragati Steel Udyog P Ltd. (North East)	Location 4 - Downwind of M/s Sree Sai industries P Ltd. (East) between industry and Here kere
1.	PM ₁₀ (µg/m ³)	57	61	51	55
Ambient Air Quality Standard notified under Environment (Protection) Rules, 1986 for PM ₁₀ = 100 µg/m ³					

The photographs of the ambient air quality locations are given as Figure 7a & 7b below;



Figure 7a. Ambient Air Quality Monitoring Locations

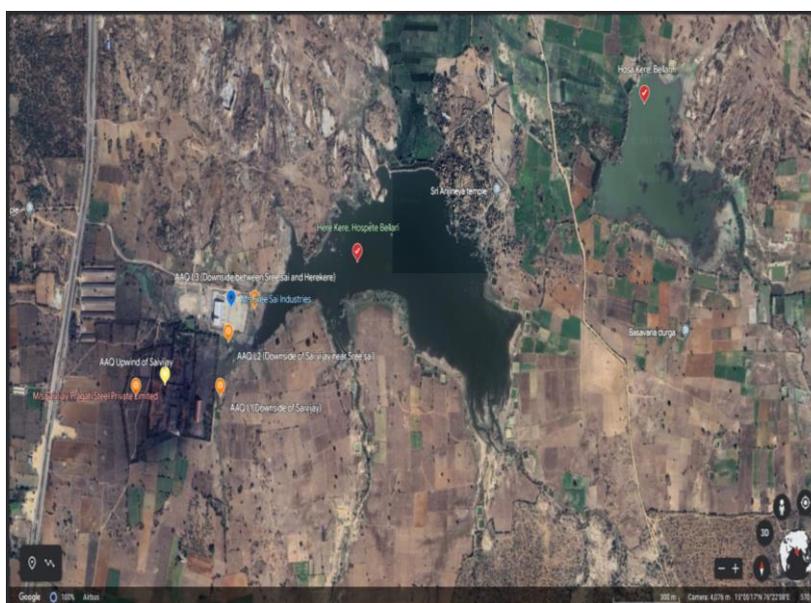


Figure 7b. Location of Ambient Air Quality Monitoring near the industrial premises

The following are the findings of the analysis report;

- i. It was observed that, the industry was operating with peak load and the Air Pollution Control Device was functional.
- ii. The ambient air quality was monitored at four locations and the predominant wind speed was observed as 1-2 m/s.
- iii. The concentration of PM_{10} monitored in the ambient air quality was found within the permissible limit notified under the Environment (Protection) Rules, 1986.

6.3 Noise Monitoring: Noise level monitoring was carried out near the industrial premises in two locations viz., M/s Sai Pragati Steel Udyog Private Limited and M/s Sree Sai industries Pvt Ltd. The noise levels monitored were recorded as 55.39 dB(A) & 66.49 dB(A) respectively. The photographs of the noise monitoring locations are given as Figure 8a & 8b below;



Figure 8a. Noise monitoring locations near industries M/s Sree Sai and M/s Saivijay Pragati

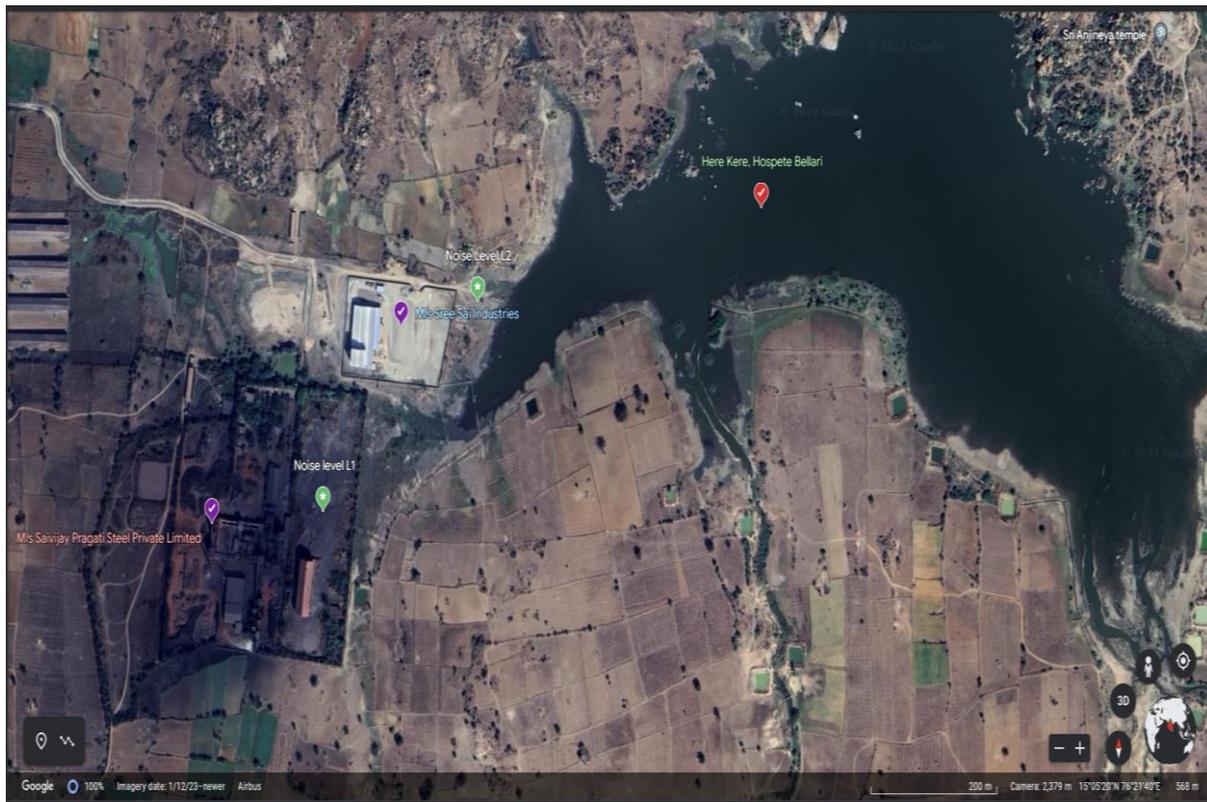


Figure 8b. Location of Noise level monitoring near the industrial premises

7. COMPLIANCE STATUS WITH REGARD TO NOTIFICATION OF HEREKERE LAKE

As per the recommendations of joint committee to notify the Here kere as Wetlands in Hon'ble NGT OA 13/2020 and 14/2020 it is submitted that, in compliance to the recommendations of the joint committee, the Member Secretary State Wetland Authority has sought details of Brief Document of Herekere from District Administration vide letter dated 08.03.2023 (*Annexure IV*). Until such notification, the District Administration has been requested to protect Herekere as per Wetlands (Conservation and Management) Rules, 2017 and as per the directions of the Hon'ble Supreme Court vide Order dated 4th October, 2017 in W.P. (C) No. 230 of 2001. Hon'ble Supreme Court has inter-alia, directed that,

“We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010”

Further, as per the details of HFL and Survey map of Herekere from concerned Departments forwarded by the office of Additional Deputy Commissioner, Vijayanagar;

1. Assistant Executive Engineer, PRE-Sub Division, Hospet, vide letter dated 24.03.2023 informed that distance of compound wall of M/s Sree Sai Industries Pvt Ltd is 105 m away from maximum HFL of Herekere recorded in past 10 years (*Annexure V*)
2. Assistant Director of Department of Land Records, Hospet, vide letter dated 30.03.2023 informed that as per revenue records the distance between M/s Sree Sai Industries Pvt Ltd and Herekere is 175 m (*Annexure VI*)

From above, it is stated that, maximum HFL of Here kere and distance of Here kere from the industry are demarcated by concerned departments of Vijayanagara district, Karnataka, as per the latest survey map of Here kere as shown in Figure 9. It is submitted that the necessary distance from lake is maintained in accordance with the Wetlands (Conservation and Management) Rules, 2017 viz., ‘...any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules ...’

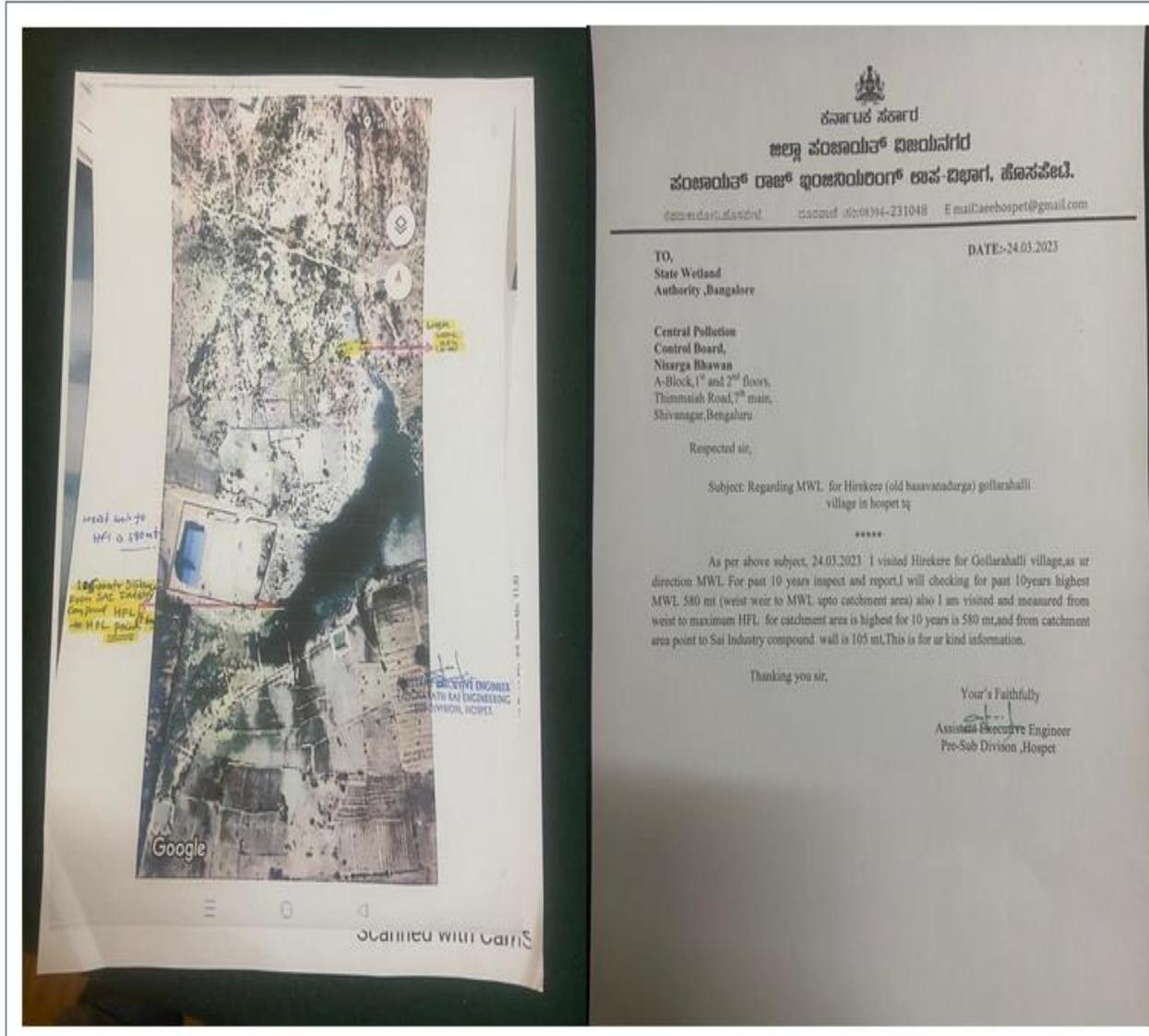


Figure 9. Maximum HFL distance and distance of Here kere lake from industry

It is also informed that, the earlier joint committee recommended that corner portion of M/s Sree Sai Industries of about 27 m from the wall was to be maintained as buffer (based on Google satellite imagery) and no development except green belt till the wetland is delineated. The reason was that there was no information available with Panchayat Raj Department, Hospet on Mean High Flood Level of Here kere for past ten years. Now, with the advent of latest lake survey report, it is ascertained that necessary demarcation is made for protection of lake from activities namely, encroachment of any kind, manufacture or handling or storage or disposal of construction and demolition waste, hazardous substances, solid waste dumping, hazardous wastes, electronic waste, discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements etc., as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. Also, the joint committee recommended green belt to be developed by M/s Sree Sai industries Pvt Ltd, as per statutory requirements.

8. CONCLUSION AND RECOMMENDATIONS

In compliance to the Hon'ble NGT Order dated 06.02.2023, the Joint Committee carried out monitoring and surveillance of the two industries viz., M/s Sree Sai industries and M/s Sai Vijay Pragati Steel Udyog Pvt. Ltd., Hospete located in the vicinity of Gollarahalli lake (Here Kere). The water samples of Here Kere and Hosa Kere were analysed and it was found that water quality of lakes is falling under the classification D of the Best Use Criteria of CPCB. Ambient Air Quality Monitoring and Noise level monitoring near the industrial premises of M/s Sree Sai industries and M/s Sai Vijay Pragati Steel Udyog Private Limited, Bellary were carried out and the results were found to be within the permissible limits notified under the Environment (Protection) Rules, 1986.

As per recommendations and observations of the Joint Committee at table 2 & 3, M/s Sree Sai industries private limited and M/s Saivijay Pragati Steel Udyog Private Limited shall submit compliance reports to KSPCB. KSPCB shall ensure that air quality and noise levels of the area are complied as per the statutory requirements.

The compliance status of conditions stipulated in EC granted to M/s Saivijay Pragati Steel Udyog Pvt Ltd was monitored by SEIAA and MOEFCC IRO Bangalore on 24.03.2023. The Compliance status found to be satisfactory based on the observations made on the day of inspection. Whereas, the EC status report is required to be submitted to SEIAA and MoEFCC by M/s Sree Sai Industries Pvt Ltd.

Maximum HFL of Here kere distance and distance of Here kere lake from the industry are demarcated as 105 m and 175 m, respectively, by concerned departments of Vijayanagara district, Karnataka, as per the latest survey map of Here kere. Therefore, it is submitted that the necessary distance from lake is maintained in accordance with the Wetlands (Conservation and Management) Rules, 2017 viz., '*...any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules ...*'

The State Wetland Authority and District Administration to take necessary steps to notify the Herekere Lake as per the Wetland (Conservation and Management) Rules, 2017. Until such notification, District Administration to protect Herekere as per Wetlands (Conservation and

Management) Rules, 2017 and as per the directions of the Hon'ble Supreme Court vide Order dated 4th October, 2017 in W.P. (C) No. 230 of 2001. The State Government and the District Magistrates to ensure that the wetlands are covered in the District Environment Plan of Vijayanagara District and take all requisite actions to protect lakes as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017.



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**Smt Selvi P.K, Scientist E,
Regional Directorate,
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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 55/2023

Padma Kodali

Applicant

Versus

Central Pollution Control Board & Anr.

Respondent(s)

Date of hearing: 06.02.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Padma Kodali, Applicant in Person

ORDER

1. This application seeks direction to declare distance of 1km from the catchment areas/zones of influence of water bodies 'Heere-kere' and 'Hosakere' in Basavanadurga, Hospete, Vijaynagara District, Karnataka as eco sensitive area and restricting establishment of industries or crushers therein. Further prayer is to shift the industries from the said area set up in violation of sitting guidelines in a phased manner, in accordance with the CPCB Guidelines.

2. The applicant earlier filed O.A No. 13/2020(SZ), *Padma Kodali v. State Environment Impact Assessment Authority Environment and Forest Department and Ors.* and O.A No. 14/2020(SZ), *Padma Kodali v. Karnataka State Pollution Control Board and Ors.* with substantially same relief. It was

stated that the industries in the area were highly polluting of 'red' category such as cement grinding, steel/sponge iron and did not have requisite EC/consents. They was non-compliance with the norms which adversely affected the two water bodies, which were source of irrigation in the area. Pollution was affecting birds like storks and cranes who migrate from distant countries. The pollution also affected peacocks who were in abundance earlier and were now rare. Dust pollution from iron units hurt the eyes of inhabitants. There was increase in respiratory problems. Fertility of agricultural lands was affected. There was land pollution by dumping of iron ore fines, kiln accretions, etc. There was no greenery to arrest the hazardous dust. Drinking water quality was also affected. Aquatic life in the water bodies was damaged. Cattle and sheep had to consume grass topped with hazardous pollution from the industries and drink contaminated water resulting in frequent mortalities of cattle and sheep. Roads were in a dilapidated condition which added to the pollution.

3. The Tribunal constituted a joint Committee of SEIAA and State PCB which gave report dated 22.01.2021. On consideration thereon, the Tribunal found it necessary to direct an independent evaluation about the impact of projects on the water bodies and thereafter to revisit consents/EC, if necessary. The Tribunal also directed demarcation of regulated and prohibited activities as per Wetland Rules and to maintain statutory buffer zone in accordance with the judgement of the Hon'ble Supreme Court in *M.K. Balakrishnan & Ors. v. Union of India & Ors.*¹ Operative part of the order is reproduced below:-

“

24. *Accordingly, we issue following directions:*

- i. *A joint Committee of MoEF&CC, CPCB, National Wetland Authority, State Wetland Authority, SEIAA Karnataka, State PCB and District Magistrate with the CPCB and the State*

¹(2017) 7 SCC 805

Wetland Authority being nodal agency for coordination and compliance, may hold a joint meeting within two weeks and undertake visit to the site. The joint Committee may assess the impact of the activities of the PP or any other project in the area with a view to determine steps required to be taken for protection of the wetlands and the environment in both the cases. An action plan may be prepared for demarcation of the wetlands and buffer zones to indicate prohibited and regulated zones and for protection of environment, having regard to the mandate of Water, Air and EP Acts.

- ii. *The Committee may prepare its report within two months. SEIAA Karnataka and State PCB may revisit the EC/consents in the light of the above report, following due process of law. Parties may act accordingly, subject to their remedies against report of the Committee or the consequential action.*

25. *The joint Committee/SEIAA/PCB may file their respective reports within three months with the Registrar of the Southern Bench by e-mail. The Registrar may place the matter before the Bench, if any direction is considered necessary. The reports be also placed on their respective websites for information of the stake holders. Any aggrieved party will be at liberty to take remedies against the report or to raise any surviving grievances independently.”*

4. The joint Committee filed its report to this Tribunal in May, 2022. The applicant has annexed the same to the application. Perusal of the report shows that the joint Committee visited the site on 24-25th March, 2022, heard the villagers and examined the two industries in the vicinity of the wetland - M/s Sree Sai Industries and Sai Vijay Pragati Steel Udyog Private Limited. The Committee concluded that measures were required to be taken by the two industries. Relevant extracts from the report are reproduced below:-

“5. DELIBERATIONS OF THE COMMITTEE

The Joint Committee has deliberated on the following directions of Hon'ble NGT:

5.1 The joint Committee may assess the impact of the activities of the PP or any other project in the area with a view to determine steps required to be taken for protection of the wetlands and the environment in both the cases.

The Joint Committee examined the two operating industries in detail that are in the vicinity of the wetland.

5.1.1 About M/s Sree Sai Industries —Project Proponent

M/s Sree Sai industries located at Sy no 36-C1, 36-C2, Haruvanahalli Village, Mariyammanahalli Hobli, Hospete, Ballari established with an extent of 6.21 Acres of land allotted by KIADB vide letter no. KIADB/HO/Allot/SUC-22926/2812/2020-21 dated 22.07.2020. The industry obtained Consent to Establish vide Consent Order No. CTE-315040 dated 26/09/2019 followed by Consent to Operate vide Consent Order No. AW-322582 dated 30/12/2020 with validity up to 30/09/2030. The Consent to Operate stipulates additional conditions that the unit shall apply CFE expansion from the Board before establishing Cement Grinding unit for which they have obtained Environment Clearance vide No. SEIAA 34 IND 2019 and the applicant shall obey to the final judgement in Hon'ble NGT order in O.A No. 13/2020(SZ).

The industry is involved in manufacturing Ground Granulated Blast Furnace Slag (GGBS) with installed capacity of 20000 TPA. The raw material is slag generated from Steel industries namely, M/s SLR Industries and M/s Kalyani Steel. The process involves solar drying of slag (15 % moisture) to remove moisture, grinding of slag (< 44 microns) in Ball mill and sieving to get uniform sized particles. The oversized particles are collected in the separator and again sent to ball mill for grinding. The final product is pneumatically transferred to silos (closed vertical storage facility), loaded into tanker lorry and sent to the Ready-Mix Concrete (RMC) plants for using in place of sand. The Operational Capacity of the industry with Ball mill, Separator and Silos is 80 Tonnes/day. The process is batch and operates for about 20 hrs/day. The photographs of the industry taken during the joint committee visit is given as **Figure 4**.

As per Consent to Operate dated 30/12/2020 water consumption for gardening and dust suppression is stipulated as 2 KLD. The conveyor belt for transfer of material is to be provided with hood cover and green belt near raw silos are stipulated as per consent. The GGBS unit does not require Environmental Clearance as per EIA notification 2006. However, the project authorities have taken EC from SEIAA, Karnataka vide letter No. SEIAA 34 IND 2019 dated 11.12.2019 for the cement grinding unit with a total capacity of 60000 TPA. As stated by the proponent the cement grinding unit is yet to be established.

The Noise and dust pollution are pollution expected from this activity. Regional Officer, KSPCB, Bellary has informed to conduct Noise Pollution monitoring and Ambient Air Quality monitoring within 15 days as the industries were not in operation. The sources of pollution and the measures to control the same are given **Table 1**.

Table 1. Sources of pollution and the control measures in M/s Sree Sai industries

S No	Sources	Measures to be taken
1	Dust pollution from the unloading of raw material slag from steel plants [dust expected in less quantity since it is reported that raw material contains about 15 % moisture]	As a short-term measure; the unloading area and drying yard should be covered with wind barriers of at least 15 ft height. The maximum height of storage of materials shall be 12 m

2	Drying of raw material in open yard to remove moisture content	[should always be 1 m less than the height of the barrier]
3	Dust and Noise pollution from grinding activity	PP shall carry out measures such as proper maintenance of Machinery so as to reduce the noise level. PP should provide and ensure the usage of personal protective devices i.e., earmuffs, ear plugs etc. by workers to protect them from noise impacts
4	Storm water with high turbidity from the raw material drying / storage yard	The storm water from the open yard shall be collected, passed through silt trap and cleat water can be reused for plantation.

5.1.2 Sai Vijay Pragati Steel Udyog Private Limited

M/s Sai Vijay Pragati Steel Udyog Private Limited located in Sy No 34/4C, 37/A and 37/B, Haruvanahalli village, Hospet Taluk, Ballari established with an extent of 9.81 Acres of land. The industry has obtained Combined Consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981 vide Consent Order No AW-327109 dated 28/09/2021 with validity till 30/06/2026. The industry manufactures Sponge Iron of 30,000 MTP A45) TPD X 2 kilns) and Dolochar (by-product) of 6,750 TPA.

The unit was operating during the joint committee visit on 25.03.2022. On the day of inspection only Kiln 1 (50 TPD) was operational. The industry is involved in manufacturing of sponge iron by beneficiation of iron ore, coal and dolomite in Rotary kiln furnace at 1100 °C. The beneficiated form of ore is cooled using cooler with water consumption at 10 KLD. The process is continuous with generation of dolochar and charcoal as by products. Emissions from the Rotary kilns are connected to Bag Filter followed by ESP. The industry has developed green belt to an extent of 3 acres.

Sponge iron making is a process in which iron ore lumps (typically 5mm-18mm size) are tumbled with a 'select' grade of iron-coking coal little dolomite inside an inclined rotary kiln and control combusted in the presence of air for about 12 hours before the products are air cooled, magnetically separated, screened and size wise in finished product bunkers prior to dispatch.

The quantity of iron ore and coal stored in the industry was 21293.39 MT. Approximately 22.5 MT and 10 MT of dolochar and charcoal are generated per day. The industry has storage capacity of 4000 MT and 6000 MT of Coal and Iron ore respectively. It was informed that about 40,000 MT of generated iron ore fines are stocked in the industry premises during the joint committee visit. The continuous ambient air quality data was found to be within the permissible limits notified under the Environment (Protection) Act, 1986 and the same is provided as Annexure III.

Table 2. Sources of pollution and the control measures in M/s Sai Vijay Pragati Steel Udyog Private Limited

S No	Sources	Measures to be taken
I.	<p>Dust pollution from storage of raw materials - There is huge heaps of iron ore fines (about 40,(1111) MT of iron ore fines) was found stored towards north side of the unit.</p> <p>PP has provided compound wall of about 1.5 m height and wind curtain of about 2 m. However, 'the height of growing storage of material is more than the height of compound wall and wind curtains. There is also gap in the wind curtain.</p>	<p>The unit should provide proper wind barrier along the compound wall near the material storage.</p> <p>The unit should reduce the height of storage, the maximum height of storage of materials shall always be 1 in less than the height of the wind barrier.</p> <p>As long-term measures, at least three rows of tall / thick foliage tree saplings shall be planted all along the compound wall.</p> <p>Fixed/ permanent water sprinkling arrangement / canon should be provided at the storage areas.</p>
2.	<p>Dust pollution due to spillages and accumulation of materials along the conveyor & transfer points.</p> <p>The housekeeping is very poor,</p>	<p>The unit should take necessary action / corrective measures for prevention of spillages from the conveyor and junction houses within two months.</p> <p>All the accumulated dust materials due to spillage</p>
	<p>majority of the project area is under the material storage [raw material/product, by-product]</p>	<p>shall be removed within two months.</p> <p>The unit should arrest the spillages from the existing conveyor belts.</p> <p>The unit should explore the possibility of replacing existing conveyor to closed conveyor system.</p>
3.	<p>Fugitive emission from process area and storage of fines (iron ore fines and do lochar)</p>	<p>The unit shall improve water sprinkling system/ frequency.</p> <p>The raw material charging point / shed to the crusher conveyers need to be extended further on all three sides with dry fogging system at the material charging point to improve the control of fugitive emission.</p>
4.	<p>Storm water with high turbidity from the raw material storage / process area</p>	<p>The unit should provide proper drains for collection of storm water/ excess water from sprinkling. The collected water shall be passed through silt trap and clear water can be reused for plantation/ dust control etc.</p> <p>The unit shall adopt the closed loop system for handling of ESP flue dust, instead of present unscientific handling system of collection in a pit with water sprinkler control. Also, to connect the DSC water to the re-circulation tank with settling chamber for removal of dust before the recirculation tank.</p>

5.	Operation of pollution control measures	The unit shall ensure connectivity of continuous Stack emission monitoring system to the PCB servers. The data should be displayed at the Gate.
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5.1.3 Lake Water Quality Analysis: It was observed that there are no industrial effluent generation and discharge from the existing industrial units. However, to encounter the possibility of any contamination of lake water, samples were collected at Six locations on 11.02.2022 and analyzed by KSPCB. The analysis results are shown as Table 3 & 4 below.

Table 3. Water Quality Analysis results of Here kere, Hospete

Parameters	Sample 1	Sample 2	Sample 3	Sample 4
pH	7.6	7.9	8.1	7.7
BOD at 27°C	3.1	2.7	2.5	3.3
Free NH3	0.01	0.02	0.01	0.02
Conductivity	561	542	548	557
SAR	2.7	3.1	3.2	2.5
B	0.11	0.068	0.084	0.12
Fe	0.11	0.08	0.13	0.11
F	0.4	0.2	0.3	0.4
NO3	1.1	0.85	1.2	1.4
NO2	BDL	BDL	BDL	BDL
SO4	16	21	15	24
O&G	BDL	BDL	BDL	BDL
P	0.006	0.008	0.005	0.007

Table 4. Water Quality Analysis results of Hosa kere, Hospete

Parameters	Sample 1	Sample 2
<i>pH</i>	8.1	7.9
<i>BOD at 27°C</i>	3.2	3.5
<i>Free NH3</i>	0.01	0.02
<i>Conductivity</i>	426	410
<i>SAR</i>	2.3	2.2

<i>B</i>	0.062	0.053
<i>Fe</i>	0.06	0.05
<i>F</i>	0.2	0.2
<i>NO₃</i>	0.74	0.71
<i>NO₂</i>	<i>BDL</i>	<i>BDL</i>
<i>SO₄</i>	11	10
<i>O&G</i>	<i>BDL</i>	<i>BDL</i>
<i>P</i>	0.007	0.005

The following are the findings of the analysis report;

- i. It was observed that there was no contamination of lake water or dumping of wastes on the lake side.
- ii. The above tables reveal that the water quality of lakes is falling under the classification D of the Best Use Criteria of CPCB. The analysis results of the water quality of Gollarahalli lake is provided as Annexure IV.

5.1.4 Ambient Air Quality Monitoring:- Karnataka SPCB carried out Ambient Air Quality

Monitoring and Noise level monitoring in the industrial premises of M/s Sree Sai industries and M/s Sai Vijay Pragati Steel Udyog Private Limited, Bellary and the results were found to be within the permissible limits notified under the Environment (Protection) Act, 1986 and the same is provided as Annexure V.

5.2 An action plan may be prepared for demarcation of the wetlands and buffer zones to indicate prohibited and regulated zones and for protection of environment, having regard to the mandate of Water, Air and EP Acts.

Undertake comprehensive review of compliance status of wetlands Rules.

The Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the Wetlands (Conservation and Management) Rules, 2017 (hereinafter Wetlands Rules) under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. Under these rules, the State Governments/Union Territories have been delegated with the powers to notify wetland and prepare a brief document for each of the wetland for regulation under these Rules, within a period of one year from the date of publication.

Hon'ble Supreme Court vide Order dated 04.10.2017 in W.P. (C) No. 230 of 2001 has inter-alia, directed that, "We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010. Hence, the following activities listed in the Rule 4 of Wetlands Rules, 2017 are prohibited in the Here Kere lake:

- i. Conversion for non-wetland uses including encroachment of any kind;
- ii. Setting up of any industry and expansion of existing industries;
- iii. Manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016;
- iv. Hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
- v. Solid waste dumping;
- vi. Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
- vii. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and
- viii. Poaching.

It was noted that area of wetland greater than 2.25 hectare is categorized as 'wetlands of international importance' under the Ramsar Convention. The **Gollarahalli Lake** is greater than 2.25 ha [According to the Panchayat Raj, Sub- Division, Hospet, the total area of the lake is estimated as 88 Acres] and hence will come under the purview of Wetlands (Conservation and Management) Rules, 2017.

As per the Rules, the SWA shall prepare a brief document for each of the wetland identified for notification, providing: -

- (a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;
- (b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;
- (c) ecological character description;
- (d) account of pre-existing rights and privileges;
- (e) list of site-specific activities to be permitted within the wetland and its zone of influence;
- (f) list of site specific activities to be regulated within the wetland and its zone of influence; and
- (g) modalities for enforcement of regulation; Based on the brief document, the State Wetland Authority shall make recommendations to the State Government for notifying the wetlands.

The delineation of the boundary should be such that during a normal monsoon year, the entire area is inundated for at least 15 days, or the soil is saturated roughly within one foot from the surface. For each wetland and wetlands complex, a map should be prepared using a Geographical Information System in 1:4000 scale for wetland less than 100 ha.

The rules prohibits conversion for non-wetland uses including encroachment of Any kind; setting up of any industry and expansion

of existing industries; manufacture or handling or storage or disposal of wastes, discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements and any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules.

5.2.1 Compliance Status of Wetlands Rules: The lake has not been notified under the Wetlands Rules, thus boundary and the zone of influence have not been demarcated. However, it is reported that a buffer of 30 m is being followed for water bodies including Gollarahalli Lake and no developments are permitted in buffer area.

Further, as per the Rule 4 of the Wetlands (Conservation and Management Rules), 2017, the activities namely, encroachment of any kind, manufacture or handling or storage or disposal of construction and demolition waste, hazardous substances, solid waste dumping, hazardous wastes, electronic waste, discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements etc. were not observed in the site.

5.2.2 Action plan to demarcate wetland and protection of Environment: The Delineation and notification of wetlands etc. is assigned to the SWA under these Rules and it needs manpower, technical support and time. However, taking into consideration of Hon'ble NGT, delineating boundary of the lake based on the high flood level was carried out. As per the Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017, "Wetlands boundary can be derived as the outer envelope of the maximum area under inundation, the area covered by hydrophytes, or saturation of soil near the surface during a normal monsoon year. The boundary should be such that during a normal monsoon year, the entire area is inundated for at least 15 days, or the soil is saturated roughly within one foot from the surface. the delineation of the boundary should be such that during a normal monsoon year, the entire area is inundated for at least 15 days, or the soil is saturated roughly within one foot from the surface.

To delineate the boundary, i.e. area under inundation, Panchayat, Subdivision Hospet has carried out a Survey as shown in Fig 7 (j) & (i) and assessed the High flood level for the lake and the same has been marked on the Google imagery. According to their survey, the compound wall of M/s Sree Sai industries is located about 120 m from the High Flood Level.

M/s Sree Sai Industry has produced a survey map, prepared and signed by Taluk Surveyor, Hospet on the high flood level of the lake. According to the survey, 175 m is the distance of compound wall of M/s Sree Sai industries from the High Flood Level.

In addition, the Joint Committee referred the high flood level available on Google earth Imagery. During the past ten years, High flood levels were noted in October, 2017 and December, 2020.

According to these imageries, the minimum distance between compound wall of Mis Sree Sai industries to mean High Flood Level was observed as 75 m during October, 2017 and 23 m during the

December, 2020. According to the Survey by Taluk Surveyor, Hóspet and by Panchayat Raj Engineering Subdivision, Hospet, the distance varies from 120 m to 175 m.

The Joint Committee felt that it would be appropriate to take the maximum level of High flood'as ' boundary for the lake.

And as per Rule 4 (vi) "any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules."

It is noted that there is no information available with Panchayat Raj Department, Hospet on Mean High Flood Level for past ten ye,rs. In the absence of data on mean high flood level, the Committee felt that it would be appropriate to take the maximum High flood level [occurred in Dec, 2020] as boundary till proper delineation is done by State Wetland Authority. 50 m from this I-IFL shall be considered as zone of influence / buffer for the regulation of the developments as per the Wetland Rules. In this case, corner portion of M/s Sree Sai Industries about 27 m from the wall as shown in the following Figure 10 shall be maintained as buffer. M/s Sree Sai Industries should not carry out any construction in this area except green belt development till the wetland is delineated and notified by the SWA/State Government.

6.0 CONCLUSION AND RECOMMENDATIONS

The Joint Committee examined two industries viz., M/s Sree Sai industries (Project Proponent) and M/s Sai Vijay Pragati Steel Udyog Pvt. Ltd., Hospete located in the vicinity of Gollarahalli lake. The water samples of Here Kere and Hosa Kere were analysed by KSPCB!The water quality of lakes is falling under the classification D of the Best Use Criteria of CPCB. It was observed that there was no contamination of lake water or dumping of wastes on the lake side. Karnataka SPCB also carried out Continuous Ambient Air Quality Monitoring and Noise level monitoring in the industrial premises of M/s Sree Sai industrie,s and M/s Sai Vijay Pragati Steel Udyog Private Limited, Bellary and the results were found to be within the permissible limits notified under the Environment (Protection) Act, 1986.

Further, as per the Rule 4 of the Wetlands (Conservation and Management Rules), 2017, the activities namely, encroachment of any kind, manufacture or handling or storage or disposal of construction and demolition waste, hazardous substances, solid waste dumping, hazardous wastes, electronic waste, discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements etc. were not observed in the site.

However, the measures and actions suggested for the industries located in the vicinity of the Gollarahalli lake to be taken up in a time bound manner. An action plan for regulating the impact of activities in the zone of influence to be prepared by the individual industries and

its implementation be ensured by Karnataka State Pollution Control Board (KSPCB).

6.1 Steps to be taken for the protection of Environment and wetland by M/s Sree Sai Industries

- a) As a short-term measure, Project Proponent (PP) should provide wind barrier of least 15 ft height all around the unloading area and drying yard.
- b) PP should restrict the maximum height of storage of materials below 12 m [should always be 1 m less than the height of the barrier]
- c) As long-term measures, carry out plantation of at least three rows of tall growing / thick foliage tree saplings all along the compound wall.
- d) PP should carry out proper maintenance of machinery so as to reduce the noise level.
- e) PP should provide and ensure the usage of personal protective devices i.e., earmuffs, ear plugs etc. by workers.
- f) PP should collect the storm water from the open yard, pass through silt trap and use the clear water for plantation.

6.2 Steps to be taken for the protection of Environment and wetland by M/s Sai Vijay Pragati Steels Pvt Ltd.

- a) The unit should provide proper wind barrier along the compound wall near the material storage.
- b) The unit should reduce the height of storage, the maximum height of storage of materials shall always 1 m less than the height of the wind barrier
- c) As long-term measures, carry out plantation of at least three rows of tall growing / thick foliage tree saplings all along the compound wall.
- d) The unit should provide fixed/ permanent water sprinkling arrangement / canon at the storage areas.
- e) The unit should take necessary action / corrective measures for prevention of spillages from the conveyor and junction houses within two months.
- f) The unit should remove all the accumulated dust materials due to spillage within two months.
- g) The unit should take measures to arrest the leakages from the existing conveyor belts.
- h) The unit should explore the possibility of replacing existing conveyor to closed conveyor system.
- i) The unit should reduce the quantity of storage at the site.
- j) The unit should improve water sprinkling system/ frequency.
- k) The unit should carryout fugitive emission monitoring every month and submit report to KSPCB.
- l) The unit should conduct ambient air quality monitoring at downwind direction of the project once in three months and submit report to KSPCB. The location shall be finalized in consultation with KSPCB.

6.3 Protection of Wetland

The State Wetland Authority / State Government to expedite the notification of **Gollarahalli Lake as per the Wetland Rules.**

Till then, the maximum IIFL occurred during December, 2020 shall be considered as boundary and 50 m from this HFL shall be considered as zone of influence / buffer for the regulation of the developments as per the Wetland Rules.

Till the wetland is notified, the State Wetland Authority / District Administration shall ensure that the portion of M/s Sree Sai industries which falls under the zone of influence [Fig 9 above] shall be maintained as buffer. M/s Sree Sai Industries should be instructed not to carry out any activity/ operations / construction in the area (about 27 m distance from the compound wall to be maintained as a buffer for wetland i.e. Gollarahalli lake) except green belt development till the notification of Wetland.

*The State Wetland Authority / State Government to take necessary steps to notify the **Gollarahalli Lake as per the Wetland (Conservation and Management) Rules, 2017**. The joint committee, therefore, recommends the development may be planned in order to ensure 50 metres distance may be demarcated from the wetland by the State Government and concerned authorities in the state. The activities to be regulated as per the Wetland (Conservation and Management) Rules, 2017, after notification of the Wetland in the area. In compliance to the above said order of Hon'ble NGT, the State Government/SWA and the District Magistrates to ensure that the wetlands are covered in the District Environment Plan and take all requisite actions as per the said order, in general and Here Kere lake, in particular. Also, the committee recommends to provide thick foliage of green belt for about 50 metres within the boundary of M/s Sree Sai Industries (falling under the zone of influence) to ensure that demarcation is protected.*

In compliance to the Hon'ble NGT Order dated 10.01.2022, KSPCB and SEIAA to revisit the Consent and Environmental Clearance conditions in the light of the Wetland Rules, 2017, the directions of Hon'ble Supreme Court and the order dated 25.11.2021 of Hon'ble NGT in O.A. No. 351/2019, Raja Muzaffar Bhat vs. State of Jammu & Kashmir & Ors.”

5. We have heard the applicant in person, ignoring the technicality of procedure that instead of filing a separate application, remedy of the applicant was to file objections to the report. Objection of the applicant is that the steps suggested are inadequate to meet the need for environmental compliances and only remedy is to close the said industries.

6. We are unable to accept the submission of the applicant but we direct that apart from taking the steps suggested, there is need for further surveillance and monitoring. Compliance status may be duly verified by

the same joint Committee within one month and further report about status of compliance be filed with the Registrar General, NGT within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If any further direction is found necessary, the matter be placed before the Bench.

Subject to above, the application will stand disposed of.

A copy of this order be forwarded to CPCB, MoEF&CC, National Wetland Committee, State Wetland Authority, SEIAA Karnataka, State PCB and District Magistrate, Vijayanagar District, Karnataka by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 06, 2023
Original Application No. 55/2023
AB



भारत सरकार / GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, बेंगलुरु / INTEGRATED REGIONAL OFFICE, BENGALURU4th Floor, E & F- Wings, Kendriya Sadan, 17th Main Road,
II Block, Koramangala, Bengaluru- 560 034

File No. EP 12.1/2022-23/04/SEIAA/KAR/ 140

06.04.2023

To
The Member Secretary,
SEIAA
Department of Environment, Ecology
Government of Karnataka
MS Building, Bengaluru
Karnataka

Sub: Establishment of Plant for manufacturing of Sponge Iron 30000 TPA and Dolochar of 7560 TPA by M/s. Pragati Steel Udyog Private Limited (currently known as M/s. Saivijay Pragati Steel Udyog Private Limited) located at Harovanahalli Village, Hosapete Taluk, Ballari District (Currently falling in Vijayanagara District)—reg.

Ref:

1. The Department of Forest, Environment & Ecology letter no. FEZ 303 ECO 2005 dated 12.12.2005

Sir,

This has reference to subject matter The Department of Forest, Environment & Ecology vide letter dated 12.12.2005 granted environmental clearance for establishment of Plant for manufacturing of Sponge Iron 30000 TPA and Dolochar of 7560 TPA. The environmental clearance was granted prior to EIA Notification 2006. The above project was not inspected by this office since the grant of environmental clearance in 2005 The compliance pertaining to conditions stipulated in the environmental clearance granted for the project was monitored by undersigned on 24.03.2023. The inspection report is enclosed herewith.

This issues with the approval of competent authority.

Yours faithfully

A. Suresh Kumar
06/04/23
Suresh Kumar Adapa
Scientist 'E'/Additional Director

Copy for Information and Necessary Action:

1. The Additional Director, IA Division (Monitoring Cell), MoEF&CC, New Delhi
2. The Director, RO(HQ), MoEF&CC, New Delhi
3. The Regional Director, Regional Directorate, CPCB, Bengaluru
4. M/s. Saivijay Pragati Steel Udyog Private Limited, Harovanahalli Village, Hosapete Taluk, Ballari District (Currently falling in Vijayanagara District)

A. Suresh Kumar
06/04/23
Suresh Kumar Adapa
Scientist 'E'/Additional Director

GOVERNMENT OF INDIA
Ministry of Environment, Forest & Climate Change
(Integrated Regional Office, Southern Zone)
Bangalore-34
INSPECTION REPORT
(PART I)

E-File No.

1	Name of the project	Establishment of Plant for manufacturing of Sponge Iron 30000 TPA and Dolochar of 7560 TPA by M/s. Pragati Steel Udyog Private Limited (currently known as M/s. Saivijay Pragati Steel Udyog Private Limited) located at Harovanahalli Village, Hosapete Taluk, Ballari District (Currently falling in Vijayanagara District)
2	Environmental Clearance Details	EC No. FEZ 303 ECO 2005 dated 12.12.2005
3	Location: District & State / UT	Harovanahalli Village, Vijayanagara District, Karnataka
4	Address for correspondence:	M/s. Saivijay Pragati Steel Udyog Private Limited, Harovanahalli Village, Hosapete Taluk, Vijayanagara District.
5	Date of site visit for this report	24.03.2023

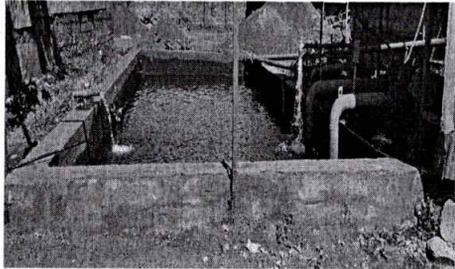
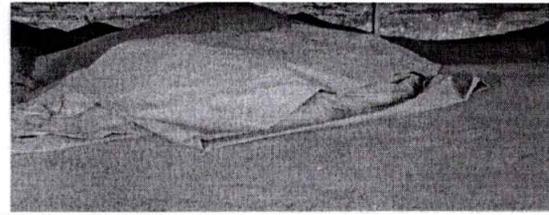
Brief on the project along with the present status

The Department of Forest, Environment & Ecology vide letter dated 12.12.2005 granted environmental clearance for establishment of Plant for manufacturing of Sponge Iron 30000 TPA and Dolochar of 7560 TPA. The environmental clearance was granted prior to EIA Notification 2006. The above project was not inspected by this office since the grant of environmental clearance in 2005. Also, Hon'ble NGT, Principal Bench (in matters no. OA 13 & 14 of 2020) vide order dated 06.02.2023 directed the joint committee comprising of MoEF&CC, CPCB, KSPCB, SEIAA, State Wetland Authority and District Administration to inspect the project to verify the compliance status of recommendations made by the joint committee vide report submitted to Hon'ble NGT in May 2022. The inspection of the project along with the joint committee was carried out on 24.03.2023. The compliance pertaining to conditions stipulated in the environmental clearance granted for the project was monitored by undersigned. During the site inspection, it was informed that the project was in operation with production capacity of 30000 TPA.

Compliance status of conditions stipulated in the environmental clearance is as follows:

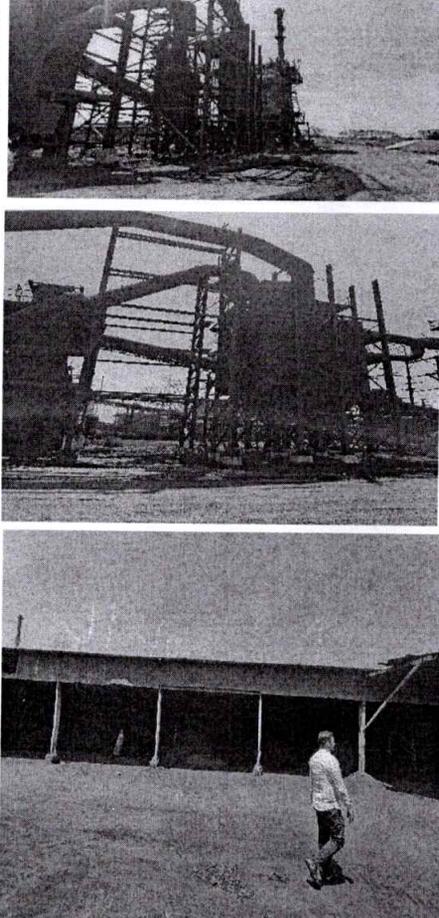
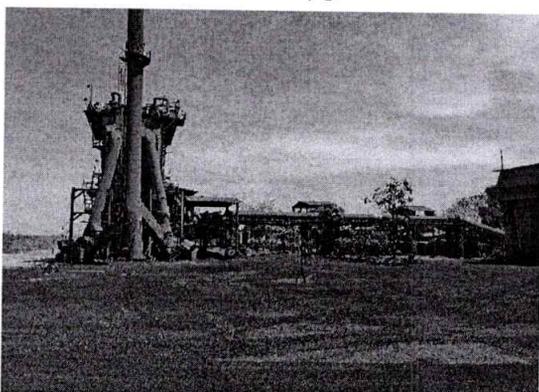
A. Sankar

Conditions:

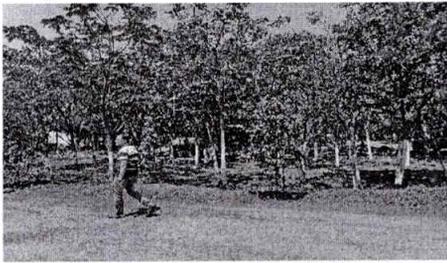
S. No.	Conditions	Compliance Status
1	<p>The conditions stipulated by Karnataka State Pollution Control Board in the Consent for Establishment should be followed strictly.</p> 	<p>During the site inspection, it was observed that Karnataka State Pollution Control Board (KSPCB) granted consent to operate for the project vide letter no. AW-327109 dated 28.09.2021 with validity up to 30.06.2026. It was also observed that Ambient air quality, stack emissions, fugitive emissions found to be confirming to prescribed standards. Wastewater generated from the cooler discharge of Sponge Iron are reused for cooling after sedimentation.</p> 
2	<p>The conditions imposed by Department of Factories and Boilers while approving Onsite Emergency Plan should strictly followed.</p>	<p>During the site inspection, it was observed that onsite emergency management plan was prepared and the same is in place. As per the information provided, mock drills are carried out once in 3 months. The factory license was renewed from 01.01.2023 to 31.12.2023 by Govt. of Karnataka vide letter dated 10.01.2023.</p>
3	<p>The disposal of Solid Waste should be taken up scientifically without polluting the underground water or the surface water either directly or indirectly.</p>	<p>During the site inspection, it was observed that Dolochar generated at the project is supplied to brick manufactures due to "mag" content. As per the information provided, a quantity of 2946.14 tonnes of Dolochar was generated during last 6 months.</p> 
4	<p>The SPM level should be maintained at the standard proportion within the</p>	<p>During the site inspection, it was observed that PP is monitoring ambient air quality, stack</p>

A-h-h-h

I/40449/2023

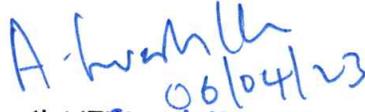
	<p>precincts of the factory viz., around Iron Ore Crushing & Screening Plant area and Coal Crushing Plant area</p> 	<p>emissions and fugitive emissions through MoEF&CC recognized laboratory. As per the monitoring data (January 2023):</p> <ul style="list-style-type: none"> • Ambient air quality was monitored at 2 locations. The air quality was as follows: <ul style="list-style-type: none"> ○ PM₁₀ levels ranged from 66.8 to 69.2 µg/m³ ○ PM_{2.5} levels ranged from 23.2 to 24.2 µg/m³ ○ SO₂ levels ranged from 11.18 to 13.02 µg/m³ ○ NO_x levels ranged from 17.27 to 17.97 µg/m³ • Stack emissions were monitored for ESP attached to Sponge Iron Kiln and bag filters attached to crushing & screening, product and intermediate bins. Particulate matter ranged from 33.2 to 73.1 mg/Nm³ • Fugitive emissions were monitored at Raw material handling area, crusher area, cooler discharge area and raw material feed area. As per the monitoring data, the Suspended Particulate Matter levels ranged from 1205.1 to 1625.1 µg/m³ 
<p>5</p>	<p>Authorization should be taken from the Karnataka State Pollution Control Board for disposing off the harmful waste.</p>	<p>KSPCB vide letter no. H-119391 dated 15.03.2022 granted authorization for handling of hazardous waste. As per the authorization, used oil and waste residues containing oil are the hazardous wastes generated at the project.</p>
<p>6</p>	<p>Arrangement for storing of rain water should be made within the Planned area.</p>	<p>During the site inspection, it was observed that a rain water harvesting pit was provided. As per the information provided, capacity of</p>

A. Law

		<p>the pond is 60'X40'15'.</p> 
<p>7</p>	<p>Waste water should not be let out from the factory area.</p>	<p>During the site inspection, it was observed that water used for cooling of sponge iron is sent to silt settling tank for settling of silt. Water from the settling tank is reused for cooling purpose.</p>
<p>8</p>	<p>33% of the area should be earmarked for green belt.</p>  	<p>During the site inspection, it was observed that green belt was developed inside the project area. As per the information provided, green belt was developed over an area of 5.9 acres. PP submitted that the green belt area will be increased to 10.22 acres.</p> 
<p>9</p>	<p>The promoters of the plant should compulsorily take up the Environment Conservation steps as per the Environment Management Plan (EMP).</p>	<p>During the site inspection, it was observed that PP implemented following environment protection works:</p> <ol style="list-style-type: none"> 1. Bag filters and ESP was installed for the Kiln 2. Bag filters were provided for crushing & screening section, intermediate bin, product house, etc. 3. Green belt was developed over an area of 5.9 acres

A. Venk

		<p>4. Water generated from cooler discharge section is sent to silt settling tank and reused</p> <p>5. Water sprinkling arrangement was made</p> <p>6. Environment quality monitoring is carried out through MoEF&CC recognized laboratory.</p>
10	The said entrepreneur should submit the compliance report of the above conditions to the department for every six months.	It is observed that the stipulated condition does not mention submission of six-monthly compliance report to Regional Office of MoEF&CC. Hence compliance to this condition could not be verified.
11	This Environmental Clearance Certificate is valid for 5 years. The department reserves the right to either cancel or change the Order of the Environmental Clearance.	As per the information provided, the construction of the project was completed within 5 years.


 06/04/23
Scientist 'E' / Additional Director
 Scientist "E" / Additional Director (S)
 Ministry of Environment, Forest & Climate Change
 Integrated Regional Office
 Kendriya Sadan, Koramangala
 Bengaluru - 560034



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ವಿಜಯನಗರ ಜಿಲ್ಲೆ, ಹೊಸಪೇಟೆ-583201

OFFICE OF THE DEPUTY COMMISSIONER, VIJAYANAGARA DISTRICT, HOSAPETE - 583201
ದೂರವಾಣಿ ಸಂಖ್ಯೆ:08394-295655 ಇ-ಮೇಲ್: vijayanagaradc@gmail.com

ಸಂ/ಕಂ/ನೀರಾವರಿ/07/2022-23

ದಿನಾಂಕ: .04.2023

ಇವರಿಗೆ,

State Wetland

Authority, Bangalore

Central pollution

Control Board.

Nisarga Bhawan

A-Block, 1st and 2nd floors,Thimmaiah Road, 7th main,

Shivanagar, Bengaluru.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ವಿಜಯನಗರ ಜಿಲ್ಲೆಯ ಹೊಸಪೇಟೆ ತಾಲೂಕಿನ ಮರಿಯಮ್ಮನಹಳ್ಳಿ ಹೋಬಳಿಯ ಬಸವನದುರ್ಗದ ಹಿರ ಕರೆ, ಹೊಸ ಕರೆ ಮತ್ತು ಗೊಲ್ಲರಹಳ್ಳಿ ಕರೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಸರ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶಗಳ ಸುತ್ತ ಮುತ್ತ ಪ್ರದೇಶಗಳ ಕೈಗಾರಿಕೆಗಳ ವಿರುದ್ಧ ದೂರುಗಳ ಕುರಿತಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳ ಜೊತೆ ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿರುವ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:- 1) ಸದಸ್ಯರು ಕಾರ್ಯದರ್ಶಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವೆಟ್ ಲ್ಯಾಂಡ್ ಪ್ರಾಧಿಕಾರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ KWLA/01/22-23. ದಿನಾಂಕ:08.03.2023.
2) ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಹೊಸಪೇಟೆ ರವರ ಪತ್ರ ನಂ/ಭೂ.ಸ.ನಿ/ಸ್ಥಳ.ತನಿಖೆ/01/2022-23. ದಿನಾಂಕ:30.03.20233.

ಪ್ರಸ್ತಾವಿತ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ. ಉಲ್ಲೇಖಿತ (1)ರ ಪ್ರಕಾರ ಗೌರವಾನ್ವಿತ NGT(sz) O.A NO:55 of 2023 ದಿನಾಂಕ: 06.02.2023ರ ಆದೇಶದಂತೆ ವಿಜಯನಗರ ಜಿಲ್ಲೆಯ ಹೊಸಪೇಟೆ ತಾಲೂಕಿನ ಮರಿಯಮ್ಮನಹಳ್ಳಿ ಹೋಬಳಿಯ ಬಸವನದುರ್ಗದ ಹಿರ ಕರೆ, ಹೊಸ ಕರೆ ಮತ್ತು ಗೊಲ್ಲರಹಳ್ಳಿ ಕರೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಸರ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶಗಳ ಸುತ್ತ ಮುತ್ತ ಪ್ರದೇಶಗಳ ಕೈಗಾರಿಕೆಗಳ ವಿರುದ್ಧ ದೂರುಗಳ ಕುರಿತಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತೀರಿ.

ಉಲ್ಲೇಖ(2)ರ ಪತ್ರ ದನ್ವಯ ವಿಜಯನಗರ ಜಿಲ್ಲೆಯ ಹೊಸಪೇಟೆ ತಾಲೂಕಿನ ಮರಿಯಮ್ಮನಹಳ್ಳಿ ಹೋಬಳಿಯ ಬಸವನದುರ್ಗದ ಹಿರ ಕರೆ, ಹೊಸ ಕರೆ ಮತ್ತು ಗೊಲ್ಲರಹಳ್ಳಿ ಕರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಸರ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶದ ಸುತ್ತ ಮುತ್ತ ಪ್ರದೇಶದ ಕೈಗಾರಿಕೆಗಳ ಮಾಲಿನ್ಯ ಕುರಿತು ಮಾನ್ಯ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ಹೊಸಪೇಟೆ, ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಹೊಸಪೇಟೆ ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳ ಜೊತೆ ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದ ನಕ್ಷೆ ಮತ್ತು ವರದಿಯನ್ನು ಪತ್ರದೊಂದಿಗೆ ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ವಿಜಯನಗರ, ಜಿಲ್ಲೆ

397



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಬಜಯನಗರ

ಪಂಚಾಯತ್ ರಾಜ್ ಉಂಜನಿಯಲಿಂಗ್ ಉಪ-ಬಿಭಾಗ, ಹೊಸಪೇಟೆ.

ನವರುಕಾಲೋನಿ,ಹೊಸಪೇಟೆ.

ದೂರವಾಣಿ :ಸಂ:08394-231048

E mail:aeehospet@gmail.com

DATE:-24.03.2023

TO,
State Wetland
Authority ,Bangalore

Central Pollution
Control Board,
Nisarga Bhawan
A-Block,1st and 2nd floors,
Thimmajah Road,7th main,
Shivanagar,Bengaluru

Respected sir,

Subject: Regarding MWL for Hirekere (old basavanadurga) gollarahalli
village in hospet tq

As per above subject, 24.03.2023 I visited Hirekere for Gollarahalli village,as ur direction MWL For past 10 years inspect and report,I will checking for past 10years highest MWL 580 mt (weist weir to MWL upto catchment area) also I am visited and measured from weist to maximum HFL. for catchment area is highest for 10 years is 580 mt,and from catchment area point to Sai Industry compound wall is 105 mt,This is for ur kind information.

Thanking you sir,

Your's Faithfully

[Signature]
Assistant Executive Engineer
Pre-Sub Divison ,Hospet



ISTANBUL UNIVERSITY ENGINEER
 BILGEM (ATI RA) ENGINEERING
 DIVISION, HOSPET.

west side to
 HFL is 530m

100 yards distance
 from SAC Industry
 Compound HFL point
 to HFL point

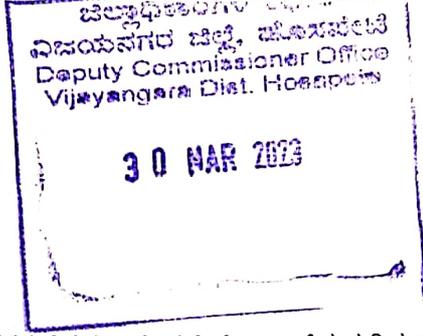


ಭೂಧಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಾರ್ಯಾಲಯ ಹೊಸಪೇಟೆ ವಿಜಯನಗರ ಜಿಲ್ಲೆ

ಇಮೇಲ್: mojini.hospet@gmail.com

ನಂ.ಭೂ.ಸ.ನಿ/ಸ್ಥಳ.ತನಿಖೆ/01/2022-23

ದಿನಾಂಕ:30-03-2023



E - 550258
01/04

ಇವರಿಗೆ,
ಮಾನ್ಯ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ವಿಜಯನಗರ ಜಿಲ್ಲೆ
ಹೊಸಪೇಟೆ.

ವಿಷಯ:-ವಿಜಯನಗರ ಜಿಲ್ಲೆಯ ಹೊಸಪೇಟೆ ತಾಲೂಕಿನ ಮರಿಯಮ್ಮನಹಳ್ಳಿ ಹೋಬಳಿಯ ಬಸವನದುರ್ಗದ ಹಿರ ಕೆರೆ, ಹೊಸ ಕೆರೆ ಮತ್ತು ಗೊಲ್ಲರಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಸರ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶಗಳ ಸುತ್ತ -ಮುತ್ತ ಪ್ರದೇಶದ ಕೈಗಾರಿಕೆಗಳ ವಿರುದ್ಧ ದೂರುಗಳ ಕುರಿತಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲೀನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳ ಜೊತೆ ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- (1)ಸದಸ್ಯರು ಕಾರ್ಯದರ್ಶಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವೆಟ್ ಲ್ಯಾಂಡ್ ಪ್ರಾಧಿಕಾರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ

KWLA/01/2022-23 ದಿನಾಂಕ:-08/03/2023.

(2) ತಮ್ಮ ಕಾರ್ಯಾಲಯ ಪತ್ರ ಸಂಖ್ಯೆ ಸಂ/ಕಂ/ನೀರಾವರಿ/07/2022-23 ದಿನಾಂಕ:-21/03/2023.

ಮೇಲಿನ ವಿಷಯ ಉಲ್ಲೇಖದನ್ವಯ ವಿಜಯನಗರ ಜಿಲ್ಲೆ ಹೊಸಪೇಟೆ ತಾಲೂಕಿನ ಮರಿಯಮ್ಮನಹಳ್ಳಿ ಹೋಬಳಿಯ ಬಸವನದುರ್ಗದ ಹಿರ ಕೆರೆ, ಹೊಸ ಕೆರೆ ಮತ್ತು ಗೊಲ್ಲರಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಸರ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶಗಳ ಸುತ್ತ -ಮುತ್ತ ಪ್ರದೇಶದ ಕೈಗಾರಿಕೆಗಳ ಮಾಲೀನ್ಯ ಕುರಿತು ಮಾನ್ಯ ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ಹೊಸಪೇಟೆ ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲೀನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳ ಜೊತೆ ಜಂಟಿಯಾಗಿ ದಿನಾಂಕ:-24/03/2023 ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಸ್ಥಳದಲ್ಲಿ ದೊರೆತ ಮಾಹಿತಿಯಂತೆ ನಕ್ಷೆ ಮತ್ತು ವರದಿ ತಯಾರಿಸಿ ಮಾನ್ಯರ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ
(Signature)
ಭೂಧಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಹೊಸಪೇಟೆ

31/3/23
Wet Land
31/3

31/3



400

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಐಜಯನಗರ

ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗ, ಹೊಸಪೇಟೆ.

ಸಹಾಯಕ ಅಧೀನಪಾಲಕರು.

ದೂರವಾರ್ತೆ ಸಂ:08394-231048

E mail:acehospet@gmail.com

TO,
State Wetland
Authority ,Bangalore

DATE:-24.03.2023

Central Pollution
Control Board,
Nisarga Bhawan
A-Block, 1st and 2nd floors,
Thimmaniah Road, 7th main,
Shivanagar, Bengaluru

Respected sir,

Subject: Regarding MWL for Hirekere (old hasavanadurga) gollarahalli
village in hospet tq

As per above subject, 24.03.2023 I visited Hirekere for Gollarahalli village, as ur direction MWL For past 10 years inspect and report, I will checking for past 10 years highest MWL 580 mt (weist weir to MWL upto catchment area) also I am visited and measured from weist to maximum HFL for catchment area is highest for 10 years is 580 mt, and from catchment area point to Sai Industry compound wall is 105 mt, This is for ur kind information.

Thanking you sir,

Your's Faithfully


Assistant Executive Engineer
Pre-Sub Divison ,Hospet



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ವಿಜಯನಗರ ಜಿಲ್ಲೆ, ಹೊಸಪೇಟೆ-583201

OFFICE OF THE DEPUTY COMMISSIONER, VIJAYANAGARA DISTRICT, HOSAPETE - 583201

ಹೊಸಪೇಟೆ ಸಂಖ್ಯೆ:083201-293055

ಇ-ಮೇಲ್: vijayanagaradc@gmail.com

ಸಂ/ಕಂ/ನೀರಾವರಿ/07/2022-23

ದಿನಾಂಕ:-21-03-2023

ಸೂಚನಾ ಪತ್ರ

ಅತಿಜರೂರು

ವಿಷಯ:- ಗೌರವಾನ್ವಿತ NGT(SZ) O.A No:55 of 2023 ಪದ್ಮಾಕೂಡಲಿ Vs
ನೇಂದ್ರಮಾಲಿನ, ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಕುರಿತು.

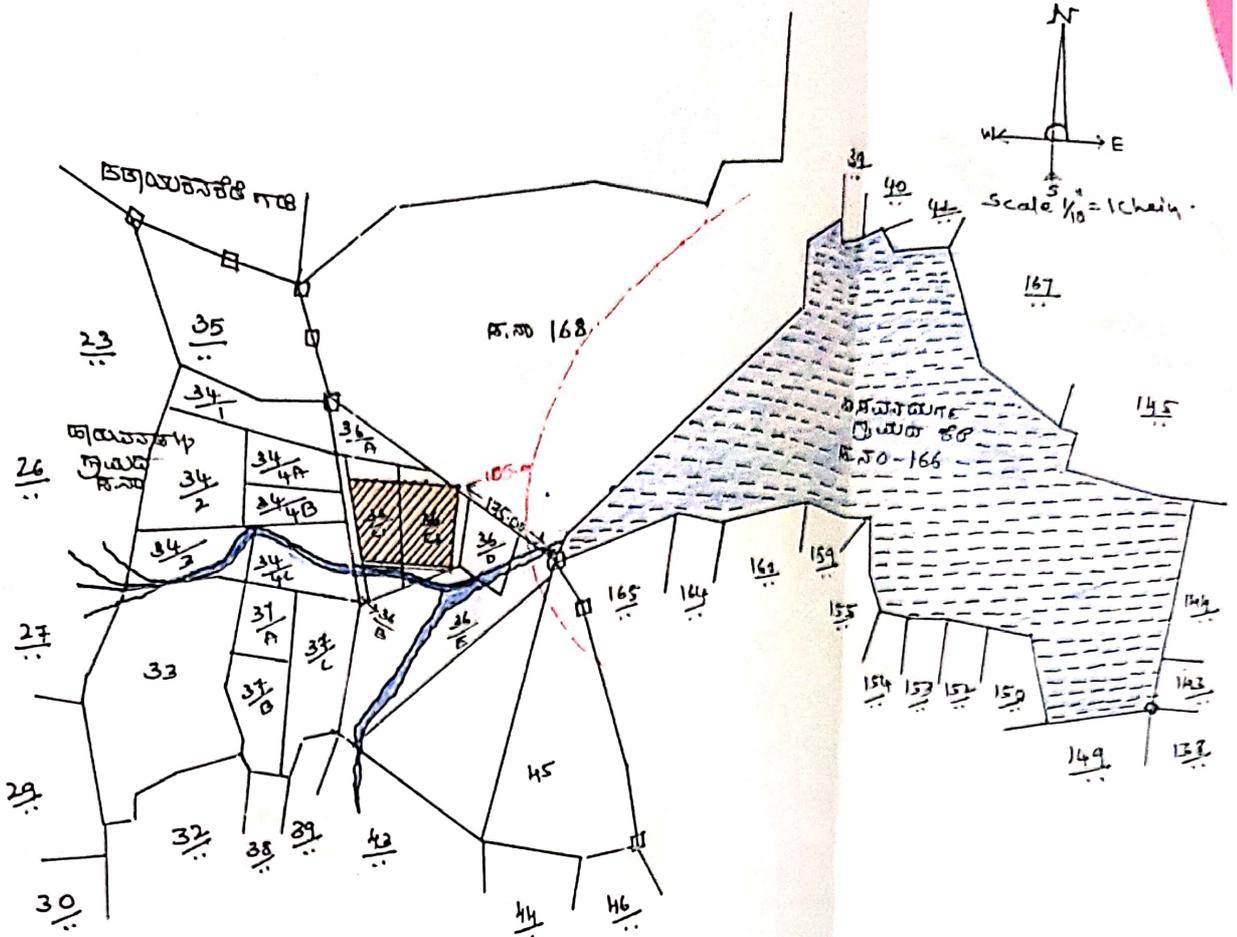
ಉಲ್ಲೇಖ:- ಸದಸ್ಯರು ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ವೆಟ್‌ಲಾಂಡ್ ಪ್ರಾಧಿಕಾರ
ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ:-KWLA/01/2022-23, ದಿನಾಂಕ:-08-03-2023.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ ಪತ್ರದನ್ವಯ ಗೌರವಾನ್ವಿತ
NGT(SZ) O.A No:55 of 2023 ದಿನಾಂಕ:-06-02-2023 ರ ಆದೇಶದಂತೆ ವಿಜಯನಗರ
ಜಿಲ್ಲೆಯ ಹೊಸಪೇಟೆ ತಾಲೂಕಿನ ಬಸವನದುರ್ಗದ ಹಿರಕರೆ, ಹೊಸಕರೆ ಮತ್ತು
ಗೊಲ್ಲರಹಳ್ಳಿ ಸಂಬಂಧಿಸಿದಂತೆ ಪರಿಸರ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶಗಳ ಸುತ್ತಮುತ್ತ ಪ್ರದೇಶ
ಕ್ಷೇಪಕಗಳ ವಿರುದ್ಧ ದೂರುಗಳ ಕುರಿತಾಗಿ ದಿನಾಂಕ:-24-03-2023 ರಂದು ಕರ್ನಾಟಕ
ರಾಜ್ಯ ಮಾಲಿನ, ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಅಧಿಕಾರಿಗಳು ಸ್ಥಳಪರಿಶೀಲನೆ ನಡೆಸಲಿದ್ದು,
ಸ್ಥಳ ತನಿಖೆಗೆ ಕಡ್ಡಾಯವಾಗಿ ಹಾಜರಾಗಲು ಸೂಚಿಸಿದೆ.

ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ವಿಜಯನಗರ ಜಿಲ್ಲೆ,
ಹೊಸಪೇಟೆ.

ಇವರಿಗೆ,

- 1) ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಕೃಷಿ ಇಲಾಖೆ, ವಿಜಯನಗರ ಜಿಲ್ಲೆ.
- 2) ಅರಣ್ಯ ವಲಯ ಅಧಿಕಾರಿಗಳು, ಅರಣ್ಯ ಇಲಾಖೆ, ವಿಜಯನಗರ ಜಿಲ್ಲೆ.
- 3) ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಸಣ್ಣನೀರಾವರಿ ಇಲಾಖೆ, ವಿಜಯನಗರ ಜಿಲ್ಲೆ.
- 4) ತಹಶೀಲ್ದಾರರು, ಹೊಸಪೇಟೆ.
- 5) ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಹೊಸಪೇಟೆ.
- 6) ಆರಕ್ಷಕ ಉಪ-ನಿರೀಕ್ಷಕರು ಪೊಲೀಸ್ ಠಾಣೆ, ಹೊಸಪೇಟೆ/ಮರಿಮ್ಮನಹಳ್ಳಿ.
- 7) ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಹೊಸಪೇಟೆ/ಮರಿಮ್ಮನಹಳ್ಳಿ.
- 8) ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧಿಕಾರಿಗಳು, ಗೊಲ್ಲರಹಳ್ಳಿ, ಹೊಸಪೇಟೆ (ತಾ), ವಿಜಯನಗರ ಜಿಲ್ಲೆ.
- 9) ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧಿಕಾರಿಗಳು, ಹಾರೋವನಹಳ್ಳಿ, ಹೊಸಪೇಟೆ(ತಾ), ವಿಜಯನಗರ(ಜಿ).



ನಿಜವಾಗಿ ಉಳಿಸಿಟ್ಟು ಬಿಟ್ಟುಕೊಡು ಕಾಯಿದೆಯ ಅಡಿಯಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ
 ದಿನಾಂಕ 2/10/2022 ರಲ್ಲಿ ಪುನಃ ಪರಿಶೀಲನೆ ಮಾಡಿ, ಸಂಪನ್ಮೂಲ ಸಚಿವರು ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ
 ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ.

ನಿಜವಾಗಿ ಉಳಿಸಿಟ್ಟು ಬಿಟ್ಟುಕೊಡು ಕಾಯಿದೆಯ ಅಡಿಯಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ
 (ಬಿಟ್ಟುಕೊಡು ಕಾಯಿದೆ) ಅಡಿಯಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ 135 mtr
 ಗಳ ಅಂತರದಲ್ಲಿ ಕಾಲುವೆ ನಿರ್ಮಿಸಬೇಕಾಗುತ್ತದೆ. ಈ ಕಾಲುವೆ ನಿರ್ಮಿಸುವುದರಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ
 ಮತ್ತು, ಕಾಲುವೆ ನಿರ್ಮಿಸುವುದರಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ 12 mtr ಅಂತರದಲ್ಲಿ ನಿರ್ಮಿಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ.

(Signature)
 ಸಹಾಯಕ ಮುಖ್ಯಸ್ಥರು
 ಜಿಲ್ಲಾಪಂಚಾಯತ್

M. D. L.
 ಸಹಾಯಕ ಮುಖ್ಯಸ್ಥರು
 ಜಿಲ್ಲಾಪಂಚಾಯತ್

ಹಿರಿ: P. R. F. D ಗಳಿಗೆ - ಕಾಲುವೆ ನಿರ್ಮಿಸುವುದರಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ H.F.L ನಂತರ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ
 ಕಾಲುವೆ ನಿರ್ಮಿಸುವುದರಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ 105 mtr ಅಂತರದಲ್ಲಿ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ
 ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ H.F.L ನಂತರ ಉಪಯುಕ್ತವಾಗಿ ಬಳಸುವ ಸಾಧನವಾಗಿರುವುದರಿಂದ.

(Signature)
 ASSISTANT EXECUTIVE ENGINEER
 PANCHAYATHI RAJ ENGINEERING
 SUB-DIVISION, HOSPET.